

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO: 196/97

Date of Decision: 19/6/1997

Smt. V.P. Inamdar

.. Applicant

Shri A.G. Deshpande

.. Advocate for
Applicant

-versus-

Union of India & Ors.

.. Respondent(s)

Shri S.S. Karkera

.. Advocate for
Respondent(s)

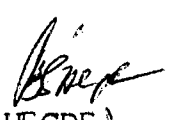
CORAM:

The Hon'ble Shri B.S. Hegde, Member(J)

The Hon'ble

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER(J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 196/1997.

Thursday, this the 19th day of June, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J)

Smt. V.P.Inamdar,
8, Kashinath Apartments,
Near Ghantali Temple,
Naupada,
Thane - 400602.

... Applicant.

(By Advocate Shri A.G.Deshpande)

V/s.

1. Union of India through the
Secretary, Department of
Communications, Sanchar Bhavan,
New Delhi - 110 001.
2. Director General,
Department of Posts, Dak Bhavan,
Sansad Marg,
New Delhi - 110 001.
3. Chief Post Master General,
Maharashtra Circle,
Mumbai - 400 001.

... Respondents.

(By Advocate Shri S.S.Karkera)

O R D E R (ORAL)


¶Per Shri B.S.Hegde, Member(J)¶

Heard Shri A.G.Deshpande, counsel for the
applicant and Shri S.S.Karkera, counsel for the
respondents.

2. During the course of the hearing the learned
counsel for the respondents furnished a copy of the
order issued by the Respondents on 18.6.1997 and
stated that pursuant to the Tribunal's Judgment they
have passed the following order :

- "i) The recovery of Rs.5,633/- has not been
made, hence the question of refund of
recovery does not arise.
- ii) The pay of the official has now been fixed
as on 1.1.1992 taking into consideration
of LSG & BCR promotion as per his/her
original option.
- iii) An amount of Rs.1,209/- (One thousand two
hundred and nine only) has been drawn
being the arrears of pay due to refixa-
tion and the ex-official is addressed by
the Sr.Postmaster, Dadar HO today to
collect the arrears.

3. The counsel for the applicant urged that pursuant to the above order re-fixation of pensionary benefits has not been done. In the circumstances, I hereby, direct the respondents to re-fix the pension of the applicant within a period of two months from the date of receipt of this order. The O.A. is disposed of in the above terms with no order as to costs.


(B.S. HEGDE)
MEMBER (J).

B.